

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s).8514/2021

(Arising out of impugned final judgment and order dated 10-07-2020 in CRLA No. 4812/2012 passed by the High Court Of Judicature At Allahabad)

ZULFIQAR @ ZILLU

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.143579/2021-EXEMPTION FROM FILING O.T. and IA No.143578/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 15-11-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s) Mr. M. Z. Chaudhary, Adv.
Mr. Aftab Ali Khan, AOR
Mr. Ali Safeer Farooqi, Adv.
Mr. Syed Imtiyaz Ali, Adv.
Mr. Arvind Kumar Kanva, Adv.
Ms. Tehseena Hussain, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

(B.Parvathi)
Court Master

(Anand Prakash)
Court Master